

(6)

IN THE CENTRAL ADMINISTRATIVE ADMINISTRATIVE
PRINCIPAL BENCH
NEW DELHI.

OA 1879/95

Date of decision 16-5-96

Hon'ble Shri S.R. Adige, Member (A)
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Satish Kumar
Son of Sh.R.P. Singh
resident of G-4, Police Station,
Vinay Nagar, Delhi.

... Applicant

(By Advocate Shri Shyam Babu)

vs.

1. Deputy Commissioner of Police,
New Delhi District,
PS Police Station, Parliament Street,
New Delhi.

2. Shri Shri Kishan Giri,
Inspector (Enquiry Officer),
Special Staff,
New Delhi District, PS Police Station,
Parliament Street, New Delhi.

... Respondents.

(By Advocate Shri Surat Singh)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A)

We have heard Shri Babu and Shri Surat Singh,
counsel for the respondents.

2. Both counsel agree that this OA be disposed of by making the interim relief absolute and with the further directions that if after completion of the examination of the PWs the applicant does not wish to cross-examine any or all the PWs lest his defence be disclosed, he will not be compelled to do so at this stage and the departmental proceedings will be adjourned sine die till the outcome of the criminal case is known, but may be revived in the background of that outcome in accordance with law, if the respondents are so advised.

3. The OA is disposed of as above. No costs.
Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)